



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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GOVERNMENT OF KERALA
Law (Legislation-I) Department
NOTIFICATION

No. 6862/Leg.I2/2020/Law.

*Dated, Thiruvananthapuram, 10th February, 2021
28th Makaram, 1196
21st Magha, 1942.*

The following Ordinance promulgated by the Governor of Kerala on the 9th day of February, 2021 is hereby published for general information.

By order of the Governor,

ARAVINTHA BABU P. K.,
Law Secretary.



ORDINANCE No. 26 OF 2021**THE PAYMENT OF SALARIES AND ALLOWANCES (AMENDMENT)
ORDINANCE, 2021**

Promulgated by the Governor of Kerala in the Seventy-second year of the Republic of India.

AN

ORDINANCE

further to amend the Payment of Salaries and Allowances Act, 1951.

Preamble.—WHEREAS, the Payment of Salaries and Allowances (Amendment) Ordinance, 2020 (29 of 2020) was promulgated by the Governor of Kerala on the 30th day of April, 2020;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in and passed by the Legislative Assembly of the State of Kerala during its session which commenced on the 24th day of August, 2020 and ended on the same day;

AND WHEREAS, in order to keep alive the provisions of the said Ordinance, the Payment of Salaries and Allowances (Amendment) Ordinance, 2020 (54 of 2020) was promulgated by the Governor of Kerala on the 26th day of September, 2020;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in and passed by the Legislative Assembly of the State of Kerala during its session which commenced on the 31st day of December, 2020 and ended on the same day (special session); and in the session which commenced on the 8th day of January, 2021 and ended on the 22nd day of January, 2021;

AND WHEREAS, under sub-clause (a) of clause (2) of Article 213 of the Constitution of India the said Ordinance will cease to operate on the 11th day of February, 2021;

AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;



AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Payment of Salaries and Allowances (Amendment) Ordinance, 2021.

(2) It shall be deemed to have come into force on the 30th day of April, 2020.

2. *Act XIV of 1951 to be temporarily amended.*—During the period of operation of this Ordinance, the Payment of Salaries and Allowances Act, 1951 (Act XIV of 1951) (hereinafter referred to as the principal Act) shall have effect subject to the amendments specified in sections 3, 4, 5 and 6.

3. *Amendment of section 3.*—In the principal Act, the existing section 3 shall be renumbered as sub-section (1) and after sub-section (1), so renumbered, the following sub-section shall be added, namely:—

“(2) Notwithstanding anything contained in sub-section (1), the salary, dearness allowance and the constituency allowance payable to the Ministers, Leader of Opposition and the Chief Whip shall be reduced by thirty percent for a period of one year commencing from 1st April, 2020, to meet the exigencies arising out of Corona Virus (COVID-19) pandemic.”.

4. *Amendment of section 4.*—In the principal Act, existing section 4 shall be renumbered as sub-section (1) and after sub-section (1), so renumbered, the following sub-section shall be added, namely:—

“(2) Notwithstanding anything contained in sub-section (1), the salary, dearness allowance and the constituency allowance payable to the Speaker and Deputy Speaker of the



Legislative Assembly shall be reduced by thirty percent for a period of one year commencing from 1st April, 2020, to meet the exigencies arising out of Corona Virus (COVID-19) pandemic.”.

5. *Amendment of section 8.*—In section 8 of the principal Act, after sub-section (1), the following sub-section shall be inserted, namely:—

“(1A) Notwithstanding anything contained in sub-section (1), the fixed allowance mentioned in clause (a) and the constituency allowance mentioned in clause (aa) of sub-section (1) payable to the Members of the Legislative Assembly shall be reduced by thirty percent for a period of one year commencing from 1st April, 2020, to meet the exigencies arising out of Corona Virus (COVID-19) pandemic.”.

6. *Amendment of section 8A.*—In section 8A of the principal Act,—

(i) sub-section (5A) shall be renumbered as sub-section (5AA) and before sub-section (5AA) so renumbered, the following sub-section shall be inserted, namely:—

“(5A) Notwithstanding anything contained in sub-section (5), the telephone allowance payable to the Members of the Legislative Assembly shall be reduced by thirty percent for a period of one year commencing from 1st April, 2020, to meet the exigencies arising out of Corona Virus (COVID-19) pandemic.”.

(ii) after sub-section (5AA) so renumbered, the following sub-section shall be inserted, namely:—

“(5AAA) Notwithstanding anything contained in sub-section (5AA), the information allowance and sumptuary allowance payable to the Members of the Legislative Assembly shall be reduced by thirty percent for a period of one year commencing from 1st April, 2020, to meet the exigencies arising out of Corona Virus (COVID-19) pandemic.”.

7. *Repeal and saving.*—(1) The Payment of Salaries and Allowances (Amendment) Ordinance, 2020 (54 of 2020) is hereby repealed.



(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Ordinance.

ARIF MOHAMMED KHAN,
GOVERNOR.

